

months. India has deployed seven demining teams in Northern Sri Lanka; sent more than 10,400 MT of shelter material; distributed 95,000 agricultural starters packs, gifted seeds and 500 tractors to revive agricultural activities in Northern Sri Lanka; gifted 55 buses to the Northern, Eastern and Central Provinces; conducted an artificial limb fitment camp in Northern Sri Lanka for Internally Displaced Persons (IDPs) and gifted 4 lakh cement bags for resettling IDP families. India has also announced construction of 50,000 houses for the IDPs in the Northern and Eastern Provinces of Sri Lanka. During his visit to Sri Lanka in November 2010, EAM inaugurated a pilot project for construction of 1000 houses at Ariyalai in Jaffna and also carried out the ground breaking of Medawachchiya railway line restoration project in Northern Sri Lanka, which is being carried out under a Government of India Line of Credit about US \$ 800 million. India is also assisting in the rehabilitation of the Kankesanthurai harbour, restoration of Duraipappa stadium, and construction of Cultural Centre at Jaffna and vocational training centre at Batticaloa and Nuwara Eliya.

Remarks of Danish High Court

530. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that the Danish A High Court made remarks recently about the human rights record and prison conditions in India while hearing the Purulia arms drop case; and

(b) if so, the action taken to take up the matter with Government of Denmark?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR): (a) Yes.

(b) Government has made strenuous diplomatic efforts to get Mr. Niels Holck alias Kim Davy extradited from Denmark. A formal request was made to the Danish Government in April 2002 and taken up thereafter on several occasions with that Government. The Danish Government agreed to do so on April 2010 after prolonged negotiations. Mr. Niels Holck alias Kim Davy appealed against the decision of the Danish Government in the City Court which ruled against the extradition on November 1, 2010. The City Court decision was immediately appealed against by the Danish Government. The matter was heard in the Eastern Court in Denmark from 16 to 19 May, 2011. The judgment delivered on June 30, 2011 upheld the judgment of the City Court and ruled against the extradition.

Soon after the Eastern Court of Denmark gave its judgment, Government conveyed its extreme disappointment at the highest levels to the Government of Denmark and urged it to appeal against it. However, on July 7, 2011, Danish Director of Public Prosecution announced the decision not to appeal the verdict of the Eastern High Court. Government's disappointment and concerns were again conveyed to the Danish Government and it was emphasized that the judgment had grave and far-reaching implications and could only serve as an encouragement to terrorists and criminals. The grounds cited by the Danish Court as the basis for its decision were completely rejected by the Government. Government's demand for extradition of Mr. Niels Holck alias Kim Davy to India stands.

Guidelines on export of nuclear technologies

531. SHRI H.K. DUA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Nuclear Suppliers Group has taken a decision in its meeting on June, 24 at Vienna to change the guidelines on the export of enrichment and reprocessing technologies;

(b) whether the NSG's decision practically amount to undoing of the clear waiver it gave for the export of enrichment and reprocessing technologies to India; and

(c) whether it creates uncertainty about the supplies of enrichment and reprocessing technologies from the US, France and Russia under the bilateral agreements for civil nuclear cooperation?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED):

(a) to (c) Nuclear Suppliers Group (NSG) agreed on new guidelines on the transfer of enrichment and reprocessing (ENR) technologies during its plenary in the Netherlands on 23-24 June 2011. As per new guidelines, suppliers should not authorise the transfer of enrichment and reprocessing facilities, and equipment and technology therefor, if the recipient does not meet various criteria, inter alia being a party to the Treaty on the Non-Proliferation of Nuclear Weapons (NPT). India has raised this issue with NSG and its member countries. United States, France and Russia have clarified, in separate statements their positions on the NSG decision and have reiterated commitment to the full implementation of the respective bilateral agreements with India on cooperation in the peaceful uses of nuclear energy.